

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

251. C.P. (IB)/320(MB)2022

IN THE MATTER OF

Janaseva Sahakari Bank Limited

V/s

Shri Pankaj Radhakrishna Yadav

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 05.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Avinash R. Khanolkar (PH)

For the Respondent: Adv. Kunal Kanungo (VC)

ORDER

On the request of the Ld. Counsel for the Petitioner, adjourned to **13.05.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)